

Serial No. of Order	Date of Order	Order with Signature
6.	22.12.88	<p>This Case is fixed for hearing to 6.1.89 vide order passed in O.A. 52/88 today.</p> <p>Vice-chairman in Meeting,</p>
7.	4.1.89	<p>This Case is adjourned to 11th January, 1989 for further hearing as per orders passed in O.A. 52/88 to-day.</p> <p>Vice-Chairman in Member (J)</p>
8	11.1.89	<p>Heard Mr. R. B. Mohapatra, learned Counsel for the applicant and Mr. S. C. Roy, learned Standing Counsel (Income-Tax) at some length. Hearing is concluded. Judgement is dictated and pronounced in open court vide separate sheets attached to the case records of O.A. 52 of 1988. This application is accordingly disposed of leaving the parties to bear their own costs.</p> <p>Vice-Chairman in Member (Judicial)</p>